

[English]

Gastroenteritis and Cholera

*78. SHRI PHOOL CHAND VERMA:
SHRI D. VENKATESWARA RAO:

Will the Minister of HEALTH AND FAMILY WARFARE be pleased to state:

(a) whether several cases of gastroenteritis and cholera have been reported from various States during the current monsoon;

(b) if so, the number of cases reported from each State;

(c) whether the State Governments have sought assistance from the Union Government to combat these out-breaks;

(d) if so, the assistance provided so far to these State Governments; and

(e) the steps taken by the Government to check these out-breaks?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Reports regarding outbreak of Gastroenteritis/Cholera during the current monsoon have been received from some parts of the country.

(b) Detailed Statewise information is not available.

(c) and (d). Priority has been given to the endemic areas while approving schemes for supply of safe drinking water under the Accelerated Rural Water Supply Programme. Assistance has also been provided to the States in the form of supply of

ORS packets for managing cases of diarrhoeal dehydration.

Export teams are sent for investigation and for suggesting remedial measures as and when required.

(e) The measures normally taken by the health authorities to check these diseases are:

1. Provision of safe drinking water.
2. Improvement of food and personal hygiene.
3. Safe disposal of human excreta.
4. Appropriate Health Education.
5. Surveillance and monitoring.
6. Distribution of chlorine tablets and ORS packets etc.

[English]

Sharing of Yamuna Water

*79 SHRI RAM VILAS PASWAN:
SHRIMATI SAROJ DUBEY:

Will the Minister of WATER RESOURCE be pleased to state:

(a) whether a Memorandum of Understanding (MOU) has been signed by the representatives of the Government of Haryana, Himachal Pradesh, Rajasthan, Uttar Pradesh and Delhi on the sharing of Yamuna river water;

(b) if so, the salient features thereof;

(c) the quantum of water being shared by each of these States;

(d) whether any co-ordinating agency has been appointed to ensure the implementation of MOU;

(e) if so, the details thereof; and

(f) the extent to which the water supply in Delhi is likely to be met after the signing of MOU?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir. A Memorandum of Understanding (MoU) was signed by Chief Ministers of Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi on 12th May, 1994 for sharing of Yamuna waters.

(b) and (c). MoU is attached herewith as Statement-I.

(d) and (e). As per MoU, the allocation of available flows amongst the beneficiary States will be regulated by the Upper Yamuna River Board within the overall framework of this agreement.

(f) As per MoU 0.724 Billion Cubic Meters (BCM) consumptive drinking water requirement of Delhi shall be met annually out of the Yamuna water share allocated to it. Pending construction of the storages in the upper reaches of the river, the MoU provided interim seasonal allocation of Yamuna water to Delhi for its consumptive drinking water requirement amounting to 0.580 BCM during July to October, 0.068 BCM during November to February and 0.076 BCM during March to June.

Statement-I

Memorandum of Understanding between Uttar Pradesh, Haryana,

Rajasthan, Himachal Pradesh and National Capital Territory of Delhi Regarding Allocating of Surface Flow of Yamuna.

1. WHEREAS the 75% dependable national virgin flow in the Yamuna river upto Okhla has been assessed as 11.70 Billion Cubic Meters (BCM) and the mean year availability has been assessed as 13.00 BCM.
2. AND WHEREAS the water was being utilised by the Basin States ex-Tajewala and ex-Okhla for meeting the irrigation and drinking water needs without any specific allocation.
3. AND WHEREAS a demand has been made by some Basin States on this account and the need for a specified allocation of the utilisable water resources of river Yamuna has been felt for a long time.
4. AND WHEREAS to maximise the utilisation of the surface flow of river Yamuna a number of storage projects have been identified.
5. AND WHEREAS the States have agreed that a minimum flow in proportion of completion of upstream storages going upto 10 cubes shall be maintained downstream of Tajewala and downstream of Okhla Headworks throughout the year from ecological considerations, as upstream storages are built up progressively in a phase manner.

6. AND WHEREAS it has been assessed that a quantum of 0.68 BCM may not be utilisable due to flood spills;

7. NOW THEREFORE, considering their irrigation and consumptive drinking water requirements, the Basin States agree on the following allocation of the utilisable water resources of river Yamuna assessed on mean year availability;

1. Haryana 5.730 BCM

2. Uttar Pradesh	4.032 BCM
3. Rajashtan	1.119 BCM
4. Himachal Pradesh	0.378 BCM
5. Delhi	0.724 BCM

Subject to the following;

- 1) Pending construction of the storages in the upper reaches of the river, there shall be an interim seasonal allocation of the annual utilisable flow of river Yamuna as follows:-

States	Seasonal Allocation of Yamuna Waters (BCM)			
	July- Oct.	Nov.- Feb.	March- June	Annual
Haryana	4.107	0.686	0.937	5.730
Uttar Pradesh	3.216	0.343	0.473	4.032
Rajasthan	0.963	0.070	0.086	1.119
Himachal Pradesh	0.190	0.108	0.080	0.378
Delhi	0.580	0.068	0.076	0.724

Provided that the interim seasonal allocations will be distributed on ten daily basis.

Provided further that the said interim seasonal allocations shall get progressively modified, as storages are constructed, to the final annual allocations as indicated in para 7 above.

- ii) Separate agreement will be executed in respect of each identified storage within the framework of overall allocation made under this agreement.
- iii) The allocation of available flows amongst the beneficiary States will be regulated by the Upper Yamuna River Board within the overall framework of the agreement.

Provided that in a year when the availability is more than the assessed quantity, the surplus availability will be distributed amongst the States in proportion to their allocations.

Provided also that in a year when the availability is less than the assessed quantity, first the drinking water allocation of Delhi will be met and the balance will be distributed amongst Haryana, U.P., Rajasthan and H.P. in proportion to their allocations.

8. This agreement may be reviewed after the year 2025, if any of the Basin States so demand.

9. We place on record and gratefully acknowledge the assistance and advice given by the Union Minister of Water Resources in arriving at this expeditious and amicable settlement.

New Delhi, the 12th May, 1994

Sd/-
(Mulayam Singh Yadav)
Chief Minister
Uttar Pradesh

Sd/-
(Bhajan Lal)
Chief Minister
Haryana

Sd/-
(Bhairon Singh Shekhawat)
Chief Minister
Rajasthan

Sd/-
(Virbhadra Singh)
Chief Minister
Himachal Pradesh

Sd/-
(Madan Lal Khurana)
Chief Minister
Delhi

In the presence of:-

Sd/-
(Vidyacharan Shukla)
Minister (Water Resources)

National Cancer Control Programme

*80 SHRI JITENDRA NATH DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any new schemes under the National Cancer Control Programme have been initiated during the Eighth Five Year Plan;

(b) if so, the details thereof; and